



भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

Press Release dated 04.09.2020

The General Council of the Bar Council of India at its meeting dated 03.09.2020 by means of Video-Conference under Item No.427/2020 had discussed and deliberated upon the judgment dated 14th August, 2020 and 31st August, 2020 delivered by Hon'ble Supreme Court of India in "Court of its own motion versus Prashant Bhushan (Suo Moto Contempt Petition (Crl.) No.1 of 2020)" holding Shri Prashant Bhushan, Advocate, guilty of criminal contempt of court. The Council is of the view that the tweets and statements made by Shri Prashant Bhushan, Advocate and the Judgment of the Hon'ble Supreme Court of India needs thorough study and examination by the Bar Council in the light of the statutory duties, powers and functions conferred on it under the Advocates' Act, 1961 and the rules framed thereunder, particularly, Section-24A and Section-35 of the Advocates Act, 1961 and Chapter-II, Part-VI of Bar Council of India Rules.

The General Council of the Bar Council of India has unanimously resolved to direct the Bar Council of Delhi, where Shri Prashant Bhushan is enrolled as an Advocate, to examine the matter and proceed as per law and rules to decide the same as expeditiously as possible.

The agenda meeting was presided over by Hon'ble Vice-Chairman, Mr. Satish A. Deshmukh.

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Srimanto Sen
(Srimanto Sen)
Secretary